

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-505**  
IB-745/ND/2020

**IN THE MATTER OF:**

Drip Capital Inc.

....Applicant

**Vs.**

Al Saqib Exports Pvt. Ltd.

.....Respondent

**SECTION**

U/s 7 IBC

**Order delivered on 17.01.2023**

**CORAM:**

**SHRI P.S.N PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv Anupam Jain, Mr. Chandrashekhar

For the Respondent : Adv Rishab Dua

**ORDER**

Heard the submissions made by Proxy Counsels for both the parties. Proxy Counsels for both the parties have submitted that the respective arguing Counsels are on their legs before the Hon'ble Supreme Court and other Courts. It is made clear that if the arguing Counsels fail to appear on the next date of hearing, costs will be imposed as IBC proceedings are time bound proceedings and Counsels have to give due weightage to this aspect and make themselves present for conducting the matter before the Tribunal. Post this matter on **07.02.2023.**

Sd/-

**(DR. BINOD KUMAR SINHA)  
MEMBER (T)**

Sd/-

**(SHRI P.S.N PRASAD)  
MEMBER (J)**